

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 31/59/PB/2018

IN THE MATTER OF:

**Mrs. Veena Kohali & Ors.
Vs
Jey Kay Pvt. Ltd. & Anr.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

**SECTION:
Under Section 59**

Order delivered on 12.01.2018

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the PETITIONER

:- Mr. Alishan Naquee, Advocate
Mr. Saurabh Chaturvedi, Advocate
Mr. Modh. Kamran, Advocate
Ms. Sneha Siddharth

ORDER

The Union of India, Ministry of Corporate Affairs through Registrar of Company, NCT of New Delhi, Party Respondent, On the oral request made by the counsel.

Let fresh memo be filed within two days. Thereafter notice be issued to the respondent, returnable on 29th January 2018. Process Dasti.

In the meanwhile, the status-quo with regard to share in question shall be maintained.

Sd-

**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**

Sd-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**